

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 201
IB/332/ND/2024

IN THE MATTER OF:

Komal Wadhawn

...

Applicant

Under Section 94(1) of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 03.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Harkirat, Adv.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant is present through video-conferencing. Issue notice to the creditor-SBI. Let steps be taken within three days by the applicant. One week's time is granted to SBI to file reply, with a copy in advance to the opposite side. List this matter on 26.07.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)